

**JOTI JOURNAL
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160 314

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211 405

Order 41 Rule 27 – See Section 13 of the Accommodation Control Act, 1961 (M.P.)

आदेश 41 नियम 27 – देखें म.प्र. स्थाननियंत्रण अधिनियम, 1961 की धारा 13।

251 485

Order 41 Rules 27 and 28 – It is necessary for the appellate court to follow the procedure stated in Rule 28 to take additional evidence.

आदेश 41 नियम 27 एवं 28 – अपीलीय न्यायालय द्वारा अतिरिक्त साक्ष्य लेने के लिये नियम 28 में उल्लेखित प्रक्रिया का पालन किया जाना आवश्यक है।

107 213

Order 41 Rule 47 and Order 1 Rule 10 – See Sections 3 and 34 of the Land Acquisition Act, 1894

आदेश 41 नियम 47 एवं आदेश 1 नियम 10 – देखें भूमि अधिग्रहण अधिनियम, 1894 की धाराएं 3 एवं 23

86 176

CONSTITUTION OF INDIA

भारत का संविधान

Article 14 – See Section 375 Exception 2 of the Indian Penal Code, 1860.

अनुच्छेद 14 – देखें भारतीय दंड संहिता, 1860 की धारा 375 अपवाद 2।

231 431

Articles 19 (2) and 21 – See Sections 499 and 500 of the Indian Penal Code, 1860.

अनुच्छेद 19 (2) एवं 21 – देखें भारतीय दंड संहिता, 1860 की धाराएं 499 एवं 500।

233 436

Article 20 (3) – See Sections 7, 30 and 32 of the Evidence Act, 1872.

अनुच्छेद 20 (3) – देखें साक्ष्य अधिनियम, 1872 की धाराएं 7, 30 एवं 32।

125 253

Article 32 – Directions issued to curb menace of female foeticide.

अनुच्छेद 32 – स्त्री भ्रूण हत्या के खतरे को रोकने के लिये निर्देश जारी किये गये।

108 214

Article 226 – Vicarious liability of the State in case of electrocution – Compensation.

अनुच्छेद 226 – विद्युन्मारण के मामले में राज्य का प्रतिनिधिक दायित्व - प्रतिकर।

54* 119

Article 300A – See Sections 3, 23 and 49 of the Land Acquisition Act, 1894.

अनुच्छेद 300 क – देखें भू-अर्जन अधिनियम, 1894 की धाराएं 3, 23 एवं 49।

278 519

CONTEMPT OF COURTS ACT, 1971

न्यायालय अवमानना अधिनियम, 1971

Sections 2 (c) and 12 – Unsubstantiated allegations of corruption against the judges in a public meeting does not come under the category of fair criticism.

धाराएं 2 (ग) एवं 12 – जनसभा में न्यायाधीशगण के विरुद्ध भ्रष्टाचार के आधारहीन आक्षेप, निष्पक्ष आलोचना की श्रेणी में नहीं आते हैं।

109 217

CONTRACT ACT, 1872

संविदा अधिनियम, 1872

Sections 20 and 73 – To invoke applicability of mistake of fact and compensation of damages when can be granted.

धाराएं 20 एवं 73 – तथ्य की भूल लागू करने की प्रयोज्यता एवं नुकसानी के लिये क्षतिपूर्ति कब प्रदान की जावेगी।

110 219

Sections 73 and 74 – Actionable claim, arising from lost pay order and subsequent misuses.

धाराएं 73 एवं 74 – खोये हुये भुगतान आदेश और बाद में दुरुपयोग से उत्पन्न अनुयोज्य दावा।

8 16

COURT FEES ACT, 1870

न्यायालय शुल्क अधिनियम, 1870

Section 7 (vi) – Court fees for enforcing right of pre-emption for agricultural land.

धारा 7 (vi) – कृषि भूमि के संबंध में अग्र-क्रयाधिकार को प्रवृत्त कराने हेतु न्यायालय शुल्क।

55* 120

Section 7 (iv)(c) – See Section 34 of the Specific Relief Act, 1963

धारा 7 (iv)(ग) – देखें विनिर्दिष्ट अनुतोष अधिनियम, 1963 की धारा 34।

98 199

Section 7(iv)(d) – Determination of suit valuation and Court fees in the suit for specific performance of contract, declaration of subsequent third party sale deed as null and void and permanent injunction for protection of possession.

धारा 7(iv)(घ) – संविदा के विनिर्दिष्ट अनुपालन के लिये तथा पश्चातवर्ती प्रक्रम पर तृतीय पक्षकार के पक्ष में निष्पादित विक्रय पत्र को अकृत एवं शून्य घोषित करने एवं आधिपत्य के संरक्षण के लिये स्थायी निषेधाज्ञा का वाद में वाद मूल्यांकन एवं न्यायालय फीस का निर्धारण।

161 315

Section 33 and Article 2(1)(b) of Schedule-II – Whether Magistrate can entertain a complaint under Section 138 of the Negotiable Instruments Act without requisite court fees?

धारा 33 एवं अनुसूची-II का अनुच्छेद 2 (1) (ख) – क्या मजिस्ट्रेट धारा 138 परक्राम्य लिखत अधिनियम के अंतर्गत परिवाद बिना अपेक्षित न्यायालय शुल्क के ग्रहण कर सकता है? 142 292

CRIMINAL PROCEDURE CODE, 1973

दंड प्रक्रिया संहिता, 1973

Section 9 – See Sections 4, 19, 43 and 65 of the Prevention of Money Laundering Act, 2002.

धारा 9 – देखें धन शोधन निवारण अधिनियम, 2002 की धाराएं 4, 19, 43 एवं 65।

146 296

Section 31 r/w sections 218 to 223 and 427 – See Section 13 (1)(b) of the Prevention of Corruption Act, 1988.

धारा 31 सहपठित धाराएं 218 से 223 एवं 427 – देखें भ्रष्टाचार निवारण अधिनियम, 1988 की धारा 13 (1)(ख)।

241 460

Sections 41, 154, 156, 157 and 167 – When Investigation commences ? Whether Magistrate can extend the remand of a person who has been arrested u/s 41 Cr.P.C. in the absence of FIR?

धाराएं 41, 154, 156, 157 एवं 167 – अनुसंधान कब प्रारंभ होगा? क्या मजिस्ट्रेट एक व्यक्ति को जिसे धारा 41 दं.प्र.सं. में गिरफ्तार किया हो, की अभिरक्षा को प्रथम सूचना प्रतिवेदन के अभाव में बढ़ा सकता है?

111 221

Section 53-A – Effect of failure to prove DNA report by prosecution.

धारा 53-क – अभियोजन द्वारा डी.एन.ए. प्रतिवेदन को प्रमाणित करने में विफलता का प्रभाव।

112 (i) 224

Section 65 – Service of summons by affixing.

धारा 65 – चस्पे द्वारा समंस की तामील।

162 (i)* 318

Section 82 (1) – Calculation of 30 days – Effect of non-granting of mandatory time.

धारा 82 (1) - 30 दिवस की गणना – आज्ञापक समय प्रदान न किये जाने का प्रभाव।

263 497

Section 91 – Summoning of documents at the stage of framing of charge.

धारा 91 – आरोप विरचना के प्रक्रम पर दस्तावेजों का आहूत किया जाना।

264 497

Section 97 – See Section 13 of the Hindu Minority and Guardianship Act, 1956.

धारा 97 – देखें हिन्दू अवयस्कता एवं संरक्षकता अधिनियम, 1956 की धारा 13।

273 514

Section 125 – Does conviction under section 498-A IPC is a valid ground for maintenance.

धारा 125 – क्या धारा 498-क भा.दं.सं. में दोष सिद्धि भरण पोषण का वैधानिक आधार है?

113* 226

Section 125 – Grant of maintenance to second wife.

धारा 125 – दूसरी पत्नी को भरण पोषण प्रदान किया जाना।

265 498

Section 154 – Functions of judiciary and police are complimentary – Judiciary should not interfere.

धारा 154 – न्यायपालिका एवं पुलिस के कार्य एक दूसरे के पूरक हैं।

9 19

Section 154 – Permissibility of second FIR.

धारा 154 – द्वितीय प्रथम सूचना रिपोर्ट की अनुज्ञेयता।

212* 406

Sections 154 and 161 – (i) Not naming some accused although some of the accused were mentioned in the FIR is inconsequential.

(ii) Appreciation of evidence of eye witnesses.

धाराएं 154 एवं 161 - (i) अन्य अभियुक्तगण का उल्लेख करना परंतु कुछ अभियुक्तगण के नामों का उल्लेख एफ.आई.आर. में न होना महत्वहीन है।

(ii) चक्षुदर्शी साक्षीगणों की साक्ष्य का मूल्यांकन।

163 318

Sections 154 and 313 – (i) Whether delay in lodging FIR fatal to prosecution case?

(ii) Criminal trial – Accused is entitled to the benefit of only reasonable doubt and not every doubt.

धाराएं 154 एवं 313 - (i) क्या प्रथम सूचना रिपोर्ट को लेख कराने में विलंब अभियोजन मामले के लिये घातक है?

(ii) आपराधिक विचारण – अभियुक्त केवल उचित संदेह का लाभ प्राप्त करने का हकदार है न कि प्रत्येक संदेह का।

164 (i) 321

& (ii)*

Sections 156 and 173 – Whether Magistrate can direct to file challan or charge-sheet under section 156 (3) of the Code?

धाराएं 156 एवं 173 – क्या मजिस्ट्रेट द्वारा संहिता की धारा 156 (3) के अंतर्गत चालान अथवा अभियोग पत्र प्रस्तुत करने हेतु निर्देश दिये जा सकते हैं?

56 121

Sections 156, 173, 190, 200, 202 and 204 – Power to order further investigation at post cognizance stage.

“Initial investigation”, “Further investigation” and “Fresh or “*De novo*” or Re-investigation” Explained.

धाराएं 156, 173, 190, 200, 202 एवं 204 –संज्ञान पश्चात् स्तर पर अग्रिम अन्वेषण आदेशित करने की शक्ति।

“प्रारंभिक अन्वेषण” , “अग्रिम अन्वेषण” एवं “नवीन अन्वेषण या पुनः अन्वेषण” स्पष्ट किया गया।

57 122

Sections 156, 173 and 386 – Duty of Court in case of defective investigation.

Reversal of acquittal in appeal.

धाराएं 156, 173 एवं 386 –त्रुटिपूर्ण अनुसंधान के मामले में न्यायालय का कर्तव्य।

अपील में दोषमुक्ति का उलटा जाना।

165 (ii) 322

& (iii)

Sections 156(3) and 482 – Whether Magistrate can direct investigation of offence exclusively triable by the Court of Session?

Power to order investigation, stage and nature of order under sections 156 (3) and 202 (1) Cr.P.C.

धाराएं 156 (3) एवं 482 –क्या मजिस्ट्रेट द्वारा अनन्य रूप से सत्र न्यायालय द्वारा विचारणीय अपराध के अनुसंधान हेतु निर्देश दिये जा सकते हैं ?

धारा 156 (3) एवं धारा 202 (1) दं.प्र.सं. के अंतर्गत अनुसंधान हेतु आदेश की शक्ति, स्तर एवं प्रकृति।

58 125

Section 161 and 164 – See Sections 323, 376, 109 and 376D of the Indian Penal Code, 1860

धाराएं 161 एवं 164 – देखें भारतीय दण्ड संहिता, 1860 की धाराएं 323, 376, 109 एवं 376घ

81 165

Sections 161 and 164 – See Sections 323, 376, 109 and 376 D of the Indian Penal Code, 1860

धाराएं 161 एवं 164 – देखें भारतीय दंड संहिता, 1860 की धाराएं 323, 376, 109 एवं 376 घ।

182 351

Sections 161, 173 (2) and 193 – See Sections 3, 5, 7, 9, 18 and 29 of POCSO Act, 2012.

धाराएं 161, 173 (2) एवं 193 – देखें पोक्सो अधिनियम, 2012 की धाराएं 3, 5, 7, 9, 18 एवं 29।

232* 435

Sections 161 and 311 – Recording of evidence of witnesses in absence of statements under Section 161 Cr.P.C.

धाराएं 161 एवं 311 - धारा 161 दं.प्र.सं. के अधीन कथनों के अभाव में साक्षी की साक्ष्य का अभिलिखित किया जाना।

166* 327

Sections 161 and 319 – Relevancy of statements of Section 161 for the purpose of Section 319.

धाराएं 161 एवं 319 - धारा 319 के प्रयोजन के लिए धारा 161 के कथनों की सुसंगतता।

213 407

Section 172 – Right of accused regarding Police Diary.

धारा 172 – अभियुक्त के पुलिस डायरी के संबंध में अधिकार।

114 226

Section 173 – Permissibility for “*De novo*” investigation.

धारा 173 - “नवीन अन्वेषण” हेतु अनुज्ञेयता।

59* 127

Sections 190, 200, 202 and 204 – (i) Satisfaction of Magistrate while issuing process in criminal complaint.

(ii) *Mens rea* in cases involving corporate criminal liability.

धाराएँ 190, 200, 202, एवं 204 - (i) आपराधिक परिवाद में आदेशिका जारी किये जाते समय मजिस्ट्रेट की संतुष्टि।

(ii) निगमित आपराधिक दायित्व के मामले में आपराधिक मनः स्थिति।

60* 128

Sections 173 and 190 – Whether Magistrate can take cognizance on Police report which states that a supplementary charge-sheet shall be filed later on ?

धाराएं 173 एवं 190 – क्या मजिस्ट्रेट ऐसे पुलिस रिपोर्ट के आधार पर संज्ञान ले सकता है, जो यह कहता हो कि

पश्चात्त्वर्ती प्रक्रम पर पूरक अभियोग पत्र प्रस्तुत किया जावेगा?

115 231

Section 174 – Scope of Inquest report.

धारा 174 – मृत्यु समीक्षा प्रतिवेदन की परिधि।

116 237

Sections 177 and 178 – See Sections 3 and 4 of the Dowry Prohibition Act, 1961.

धाराएं 177 एवं 178 – देखें दहेज प्रतिषेध अधिनियम, 1961 की धाराएं 3 एवं 4।

271 512

Section 193 – See Sections 36AB and 32 of the Drugs and Cosmetics Act, 1940

धारा 193 – देखें ड्रग्स और प्रसाधन सामग्री अधिनियम, 1940 की धारा 36क ख एवं 32।

67 139

Sections 193, 209, 323 and 465 – (i) Whether a Magistrate can commit a case, arising out of the same incident, cross to the case pending before the Special Court (SC/ST), directly to Special Court ?

(ii) Whether in those cross cases the Special Court (SC/ST) is even with the restriction under Section 193 of Cr.P.C. competent to take cognizance directly without the case being committed?

(iii) Trial by an Additional Sessions Judge on direct committal by a Magistrate, mere an irregularity

धाराएं 193, 209, 323 एवं 465 - (i) क्या मजिस्ट्रेट एक ही घटना से उत्पन्न होने वाले, विशेष न्यायालय (एस.सी./एस.टी.) के समक्ष लंबित मामले के प्रति प्रकरण को सीधे विशेष न्यायालय में उपापिंत कर सकता है?

(ii) क्या उन प्रति प्रकरणों में, विशेष न्यायालय (एस.सी./एस.टी.) धारा 193 दं.प्र.सं. के निर्बन्धनों के अधीन प्रकरण को उपापिंत किये बिना सीधे ही संज्ञान में लेने के लिये सक्षम है?

(iii) अतिरिक्त सत्र न्यायाधीश द्वारा, मजिस्ट्रेट द्वारा सीधे उपापिंत किये गये मामले का विचारण, मात्र अनियमितता है।

196 371

Section 195 – See Section 182 of the Indian Penal Code, 1860.

धारा 195 – देखें भारतीय दंड संहिता, 1860 की धारा 182।

27 48

Section 195 – Bar against taking cognizance.

धारा 195 – संज्ञान लेने के विरुद्ध वर्जन।

167 327

Section 195 – See Sections 182 and 211 of the Indian Penal Code, 1860

धारा 195 – देखें भारतीय दण्ड संहिता, 1860 की धाराएं 182 एवं 211।

179 346

Sections 200 and 204 – Primary judicial responsibility of Magistrate as to criminal complaint.

धाराएं 200 एवं 204 – आपराधिक परिवाद के संबंध में मजिस्ट्रेट का प्राथमिक न्यायिक उत्तरदायित्व।

117 (ii) 238

Sections 200 and 482 – Public servant making complaint need not be presented personally.

धाराएं 200 एवं 482 – परिवाद प्रस्तुत करने वाले लोक सेवक को व्यक्तिगत रूप से मजिस्ट्रेट के सामने उपस्थित होना आवश्यक नहीं है।

15 29

Section 202 – Complaint against the accused residing outside the jurisdiction – Mandatory for the magistrate to conduct inquiry under Section 202 of the Code.

धारा 202 – क्षेत्राधिकार से बाहर निवासरत् अभियुक्त के विरुद्ध परिवाद – मजिस्ट्रेट के लिये संहिता की धारा 202 के अंतर्गत जाँच करना आज्ञापक है।

61 129

Sections 205 and 258 – See Sections 138, 143 and 147 of the Negotiable Instruments Act, 1881.

धाराएं 205 और 258 – देखें परक्राम्य लिखत अधिनियम, 1881 की धाराएं 138, 143 एवं 147।

240 455

Sections 207 and 208 – Supply of copies to the accused.

धाराएं 207 एवं 208 – अभियुक्त को प्रतियाँ प्रदान किया जाना।

10 21

Sections 207 and 238 – Right to get the copies of hard discs is statutorily recognized under Section 207 of the Code.

धाराएं 207 एवं 238 – हार्ड डिस्क की प्रतियाँ प्राप्त करने का अधिकार संहिता की धारा 207 के अंतर्गत सांविधिक रूप में पहचाना गया है।

118 242

Section 216 – Whether filing of application under Section 216 is a matter of right ?

धारा 216 – क्या धारा 216 के अंतर्गत आवेदन की प्रस्तुति अधिकार स्वरूप है ?

214 409

Sections 216 and 217 – Alteration or adding of charge.

धाराएं 216 एवं 217 – आरोप में परिवर्तन या परिवर्धन परिणाम प्रक्रिया।

11 22

Section 228 – Scope of framing of charge.

धारा 228 – आरोप विरचित किये जाने का विस्तार।

168 328

Section 228 – See Sections 324, 325 and 326 of the Indian Penal Code, 1860.

धारा 228 – देखें भारतीय दण्ड संहिता, 1860 की धाराएं 324, 325 एवं 326।

32 56

Sections 235, 366 and 368 – (i) Whether passing of conviction and order of sentence on the same day by trial court necessarily vitiate the proceedings?

(ii) Sentencing policy in awarding of death sentence.

धाराएं 235, 366 और 368 - (i) क्या विचारण न्यायालय द्वारा दोषसिद्धि एवं दंडादेश का आदेश समान दिन पारित किया जाना प्रक्रिया को दूषित करता है ?

(ii) मृत्यु दंड प्रदान किये जाने में दंडनीति।

135* 279

Section 239 – See Sections 13 (1)(e) & 13 (2) of the Prevention of Corruption Act, 1988

धारा 239 – देखें भ्रष्टाचार निवारण अधिनियम, 1988 की धाराएं 13 (1) (ड.) एवं 13 (2)।

192 366

Sections 300 and 397 – (i) Relevancy of motive while considering the question of double jeopardy.

(ii) Powers of revisional Court.

धाराएं 300 एवं 397 - (i) दोहरे दण्ड के प्रश्न के निर्धारण में हेतु की सुसंगतता।		
(ii) पुनरीक्षण न्यायालय की शक्तियां।	266	499
Sections 306 and 319 – Permissibility of citing accused as a prosecution witness without recourse to Section 306.		
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Section 311 – Mere change of counsel cannot be a ground to recall the witnesses.		
धारा 311 – मात्र अधिवक्ता का बदला जाना साक्षीगण को पुनः आहुत किये जाने का आधार नहीं हो सकता है।	12	24
Section 313 – Separate statements of each accused on different dates is substantial compliance.		
धारा 313 – भिन्न दिनांकों को प्रत्येक अभियुक्त के पृथक कथन पर्याप्त अनुपालन हैं।	70	145
Section 319 – Complaint without making company as an accused.		
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Section 319 – Scope and ambit of expression “evidence” under Section 319.		
धारा 319 - धारा 319 के अंतर्गत अभिव्यक्ति “साक्ष्य ‘ का क्षेत्र एवं परिधि।	267	500
Section 320 – Compounding of offence under Section 324 before amendment.		
धारा 320 – संशोधन पूर्व धारा 324 के अपराध का शमन।	268	501
Section 320 – See Sections 138 and 147 of the Negotiable Instruments Act, 1881.		
धारा 320 – देखें परक्राम्य लिखित अधिनियम, 1881 की धाराएं 138 एवं 147।	43	84
Section 320 – See Section 324 of the Indian Penal Code, 1860		
धारा 320 – देखें भारतीय दण्ड संहिता, 1860 की धारा 324।	13*	27
Section 340 – Non-support of prosecution case by prosecution witness.		
धारा 340 – अभियोजन साक्षी द्वारा अभियोजन मामले को समर्थन न किया जाना।	62*	130
Sections 340 and 343 – Requirement of preliminary enquiry.		
धाराएं 340 एवं 343 – प्रारंभिक जांच की आवश्यकता।	269	502
Sections 353 and 354 – Incomplete and unsigned judgment is no judgment.		
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Section 357 – See the Criminal Trial.

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Sections 357, 421 and 431 – Whether undergoing a jail sentence prescribed in default of payment of compensation absolve a person from liability to pay compensation?

धाराएं 357, 421 एवं 431 – क्या प्रतिकर के भुगतान के व्यतिक्रम में दिये गये दण्डादेश की सजा को भुगतने के पश्चात् वह व्यक्ति प्रतिकर के भुगतान के दायित्व से मुक्ति प्राप्त कर लेता है? 143* 293

Sections 372 and 378 – Appeal against acquittal by victim, whether can be rejected on sole ground that leave to appeal was not granted to State.

धाराएं 372 एवं 378 – क्या पीड़ित व्यक्ति द्वारा दोषमुक्ति के विरुद्ध अपील को केवल इस आधार पर नामंजूर किया जा सकता है कि राज्य को अपील के संबंध में अनुमति प्रदान नहीं की गई थी। 169* 330

Section 386 – Power of the Appellate Court to order for retrial.

धारा 386 – अपीलीय न्यायालय की पुनर्विचारण आदेशित करने की शक्तियाँ। 63 131

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धारा 389 – दंड का निलंबन ध्यान में रखे जाने योग्य प्राथमिक कारक। 119* 244

Sections 397 and 401 – Whether Court may proceed upto the stage of framing of charges without consent of District Magistrate and whether filling of all documents alongwith final report is necessary?

धाराएं 397 एवं 401 – क्या न्यायालय, जिला मजिस्ट्रेट की सहमति के बिना आरोप विरचित किये जाने के प्रक्रम तक कार्यवाही कर सकता है और क्या अंतिम प्रतिवेदन के साथ सभी दस्तावेजों का प्रस्तुत किया जाना आवश्यक है?

120* (ii) 245

Sections 397, 401 and 207 – Maintainability of criminal revision against order of rejection for supplying of copy of under Section 207 ?

धाराएं 397, 401 एवं 207 - धारा 207 दं.प्र.सं. के अंतर्गत प्रतिलिपि दिये जाने से इंकार किये जाने के आदेश के विरुद्ध पुनरीक्षण की प्रचलनशीलता 64 134

Section 427 (1) – Consecutive or Concurrent running of sentences.

धारा 427 (1) – क्रमवर्ती या समवर्ती दण्डादेश का चलना। 170* 330

Sections 437 and 439 – Effect of filing of charge sheet while granting bail.

धाराएं 437 और 439 – जमानत मंजूर करने में अभियोग पत्र प्रस्तुति का प्रभाव। 216 410

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धारा 438 - धारा 438 दं.प्र.सं. को लागू करने हेतु अनुसूचित जाति एवं अनुसूचित जाति (अत्याचार निवारण)

अधिनियम, 1989 की धारा 18 में विनिर्दिष्ट वर्जन। 197* 375

Section 439 – Bail in economic offences of huge magnitude.

धारा 439 – बड़े पैमाने के आर्थिक अपराधों में जमानत। 171* 331

Section 439 – Cancellation of bail – Grounds.

धारा 439 – प्रतिभूति का निरस्त किया जाना - आधार। 33 58

Section 439 –Cancellation of bail to conduct fair trial.

धारा 439 – ऋजु विचारण हेतु जमानत का रद्द किया जाना। 270 506

Section 439 – Claim for bail on the ground that examination of prosecution witness is over – Relevant factors for refusal.

धारा 439 – अभियोजन साक्ष्य समाप्त हो जाने के आधार पर जमानत की मांग – इंकार किये जाने हेतु सुसंगत कारक। 65* 138

Section 439 – Grant of Bail.

धारा 439 – जमानत का मंजूर किया जाना। 218* 415

Section 439 – Principle of parity in matters relating to bail.

धारा 439 –जमानत के मामलों में समानताका सिद्धांत। 217* 414

Section 439 – See Section 14-A of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989

धारा 439 – देखें अनुसूचित जाति एवं अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989 की धारा 14-ए। 48 95

Section 451 – Interim custody of vehicle in case relating to Prevention of Cruelty to Animals Act, M.P. Govansh Pratisheh Adhiniyam and section 429 of IPC.

धारा 451 – पशु क्रूरता निवारण अधिनियम, मध्यप्रदेश गौवंश प्रतिषेध अधिनियम एवं धारा 429 भा.दं.सं. के अपराध से संबंधित वाहन की अंतरिम अभिरक्षा। 66* 139

Section 452 – See Sections 4, 11, 13, 27 and 28 of the Prevention of Corruption Act, 1988.

धारा 452 – देखें भ्रष्टाचार निवारण अधिनियम, 1988 की धाराएं 4, 11, 13, 27 एवं 28। 289 536

Section 482 – See Section 2 (ix), Rule 32, 7(ii) r/w Section 16 (1) (a) (ii) of the Prevention of Food Adulteration Act, 1954

धारा 482 – देखें खाद्य अपमिश्रण निवारण अधिनियम, 1954 की धारा 2(ix), नियम 32 7(ii) सहपठित धारा 16 (1) (क)(ii)।

91 188

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धाराएं 482, 245, 244, 200 एवं 202 – क्या आपराधिक परिवाद को मात्र इस आधार पर निरस्त किया जा सकता है कि आक्षेप सिविल प्रकृति के हैं?

82 167

CRIMINAL TRIAL :

आपराधिक/दाणिकविचारण:

Contradictory Stand of the accused – Negative inference against the accused.

अभियुक्त द्वारा विरोधाभासी आधार लिया जाना - अभियुक्त के विरुद्ध नकारात्मक अनुमान।

17 33

Effect of acquittal of co-accused.

सह अभियुक्त की दोषमुक्ति का प्रभाव।

219* 416

(i) Evidentiary value of ocular evidence vis-a-vis medical evidence.

(ii) Duty of Investigation Officer.

(i) चिकित्सीय साक्ष्य की तुलना में चक्षुदर्शी साक्ष्य का साक्ष्यिक मूल्य।

(ii) अन्वेषण अधिकारी के कर्तव्य।

220 416

Mere giving larger statements than previous statements not sufficient to disbelieve.

मात्र पूर्व के कथनों से विस्तार में कथन किया जाना अविश्वास करने हेतु पर्याप्त नहीं है।

16 32

Responsibility of a Trial Judge.

विचारण न्यायाधीश के उत्तरदायित्व।

14 (ii) 27

Sentencing – Duty of the Court in imposing sentence.

दंडाज्ञा- दंडादेश को अधिरोपित करने में न्यायालय का कर्तव्य।

172 331

See section 439 of the Criminal Procedure Code, 1973.

देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 439।

270 506

Sentencing in case relating to acid attack.

अम्ल हमले से संबंधित मामले दंडनीति।

18 34

Test identification by chance witness.

मौके के गवाह द्वारा शिनाख्त परेड।

19 36

DOWRY PROHIBITION ACT, 1961

दहेज प्रतिशेष अधिनियम, 1961

Sections 3 and 4 – Territorial jurisdiction of Court under Section 498A.

धाराएं 3 एवं 4 - धारा 498 क के अंतर्गत न्यायालय का प्रादेशिक क्षेत्राधिकार। 271 512

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धारा 4 -देखें भारतीय दंड संहिता, 1860 की धाराएं 302, 306 एवं 498-क। 31* 56

DRUGS AND COSMETICS ACT, 1940

औषधि और प्रसाधन सामग्री अधिनियम, 1940

Sections 23 (4) (iii) and 25 (4) – Violation of valuable vested right of accused for re-analysis of sample by Central Laboratory – Effect.

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Sections 36AB and 32 – Cognizance by the Special Court.

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229 425

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Sections 3 and 8 – When motive loses its significance?

Appreciation of evidence of unlawful assembly formed by the accused persons.

धाराएं 3 एवं 8 - कब हेतुक अपने महत्व को खो देता है?

अभियुक्तगण के द्वारा गठित विधि विरुद्ध जमाव की साक्ष्य का मूल्यांकन। 131 (ii) 271

& (v)

Section 3 – When ocular evidence supported by medical evidence, it cannot be discarded.

Effect of non-showing of the weapons to the doctors at the time of their depositions in the Court.

धारा 3 -जब चक्षुदर्शी साक्ष्य का समर्थन चिकित्सीय साक्ष्य के द्वारा हो तो इसे अस्वीकार नहीं किया जा सकता है।

न्यायालय में चिकित्सकों को अभिसाक्ष्य के समय अपराध के हथियारों को नहीं दिखाये जाने का प्रभाव।

165 (i) 322
& (iv)

Sections 3, 45, 60, 106 and 114 – See Sections 4, 11, 13, 27 and 28 of the Prevention of Corruption Act, 1988.

धाराएं 3, 45, 60, 106 एवं 114 - देखें भ्रष्टाचार निवारण अधिनियम, 1988 की धाराएं 4, 11, 13, 27 एवं 28।

289 536

Sections 7, 30 and 32 – (i) Whether direction to accused to provide his fingerprints or footprints for corroboration of evidence can be considered as violation of Article 20 (3) of the Constitution of India?

(ii) In case of Circumstantial evidence the chain of the circumstances should be complete beyond all reasonable doubt.

धाराएं 7, 30 और 32 - (i) क्या अभियुक्त को साक्ष्य के संपोषण के लिये अंगुलिचिन्ह या पद चिन्ह उपलब्ध कराये जाने संबंधी निर्देश भारत के संविधान के अनुच्छेद 20 (3) के उल्लंघन के रूप में माना जा सकता है?

(ii) परिस्थितिजन्य साक्ष्य के प्रकरणों में परिस्थितियों की श्रृंखला सभी युक्तियुक्त संदेहों से परे पूर्ण होना आवश्यक है।

125 253

Section 8 – Murder – Conduct of the accused.

धारा 8 - हत्या- अभियुक्त का आचरण।

80 164

Sections 8 and 27 – “Fact” used in Section 27 is not limited to “actual physical material object” – Knowledge of the accused is also relevant and admissible.

धाराएं 8 एवं 27 -धारा 27 में प्रयुक्त “तथ्य” केवल “वास्तविक भौतिक पदार्थ” तक ही सीमित नहीं हैं - अभियुक्त की जानकारी भी सुसंगत है और ग्राह्य हैं।

173 334

Section 9 – Joint Test Identification Parade (TIP).

धारा 9 - संयुक्त शिनाख्त परेड परीक्षा (टी.आई.पी.)।

221* 417

Section 24 – Delay in recording extra judicial confession.

धारा 24 - न्यायकेतर संस्वीकृति लेखबद्ध किये जाने में विलंब।

68* 142

Section 27 – Admissibility of statement of co-accused.

धारा 27 - सह-अभियुक्त के कथन की ग्राह्यता।

69 143

Section 27 – (i) Admissibility of disclosure by two accused separately in quick succession and joint discovery at the instance of both the accused.

(ii) Absence of signature of accused on recovery Panchnama – Would not make it inadmissible.

धारा 27 -(i) दो अभियुक्तगण द्वारा तुरंत एक के पश्चात् एक पृथक - पृथक प्रकटन् एवं दोनों अभियुक्तगण के खुलासे पर संयुक्त प्रकटीकरण की ग्राह्यता।

(ii) जप्ती पंचनामा पर अभियुक्त के हस्ताक्षर की अनुपस्थिति - साक्ष्य में अग्राह्य नहीं बनाता है।

70 145

Section 32 – FIR lodged by deceased may be treated as dying declaration in absence of non-recording of dying declaration.

Object of examination of accused.

धारा 32 -मृतक द्वारा लेख करायी गई प्रथम सूचना रिपोर्ट को, मृत्युकालिक कथन के अभिलिखित न हो पाने के अभाव में, मृत्युकालिक कथन के रूप में माना जा सकता है।

अभियुक्त की परीक्षा का उद्देश्य।

164 (iii) 321

& (iv)*

Section 32 – Requirement of evidence of recorder of dying declaration.

धारा 32 -मृत्युकालीन कथन अभिलिखित करने वाले की साक्ष्य की आवश्यकता।

222* 417

Sections 32, 137 and 154 – Reliability of dying declaration – Effect of percentage of burn injuries.

Common phenomenon of witness turning hostile – ‘Culture of compromise’.

धारा 32, 137 एवं 154 -मृत्युकालिक कथन की विश्वसनीयता - जलने के प्रतिशत का प्रभाव साक्षी के पक्षद्रोही होने की सामान्य घटना - "राजीनामे की संस्कृति"।

71 148

Section 44 – Argument of annulment of an order obtained by fraud.

धारा 44 -आदेश के कपट द्वारा अभिप्राप्त होने के आधार पर अकृत होने का तर्क।

223 418

Section 44 – See Order 6 Rule 4 of the Civil Procedure Code, 1908.

धारा 44 -देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 6 नियम 4।

20 37

Section 45 – Death due to asphyxia – Absence of ligature mark around the neck – Deceased died due to pressure on the neck and not by hanging.

धारा 45 -श्वास अवरोध के कारण मृत्यु में गले के चारों ओर फंदे के निशान की अनुपस्थिति - मृतक की मृत्यु गर्दन पर दबाव से हुई न कि लटकने से।

138 282

Section 45 – Whether a party to the suit is entitled to produce expert's evidence under Section 45 in rebuttal ?

धारा 45 - क्या वाद में एक पक्षकार धारा 45 के अधीन खंडन करने के लिये विशेषज्ञ साक्षी की साक्ष्य प्रस्तुत करने का अधिकारी है ? 174* 338

Sections 45 and 8 – See Section 376 (1)(g) of the Indian Penal Code, 1860.

धाराएं 45 एवं 8 -देखें भारतीय दण्ड संहिता, 1860 की धारा 376 (1) (छ)। 126 257

Section 65 B – (i) Objection regarding mode of proof of CDR at appellate stage, whether permissible?

(ii) Objection regarding admissibility of documents, whether permissible at appellate stage?

(iii) Waiver of right to mode of proof, whether permissible in criminal cases.

धारा 65ख -(i) क्या अपील के प्रक्रम पर सी.डी. को प्रमाणित किये जाने के माध्यम के संबंध में आपत्ति अनुज्ञेय है?

(ii) क्या अपील के प्रक्रम पर दस्तावेज की ग्राह्यता के संबंध में आपत्ति अनुज्ञेय है?

(iii) क्या आपराधिक मामलों में साबित करने की प्रविधि के त्याग का अधिकार अनुज्ञात है?

175 338

Section 65B – Requirement of certificate under Section 65B in relation to primary evidence.

धारा 65ख - प्राथमिक साक्ष्य के संबंध में धारा 65ख के अधीन प्रमाण पत्र की आवश्यकता।

224 419

Section 68 – Admission of the existence of a will – Effect.

धारा 68 - वसीयत के अस्तित्व का स्वीकार किया जाना - प्रभाव। 83 173

Section 68 – Secondary evidence to produce photographs – Whether plaintiff is entitled to state the name of photographer in evidence in absence of specific pleading ?

धारा 68 - फोटो चित्र को द्वितीयक साक्ष्य के रूप में प्रस्तुत किया जाना - क्या वादी विनिर्दिष्ट अभिवचन के अभाव में फोटोग्राफर का नाम साक्ष्य में बताये जाने के लिये हकदार है ? 199 (ii) 376

Section 68 – See Section 6 of the Hindu Succession Act, 1956.

धारा 68 -देखें हिन्दू उत्तराधिकार अधिनियम, 1956 की धारा 6। 75 154

Section 68 – See section 63 of the Indian Succession Act, 1925.

धारा 68 -देखें उत्तराधिकार अधिनियम, 1925 की धारा 63। 72 151

Section 68 and 69 – See Section 34 of the Specific Relief Act, 1963.

धाराएं 68 एवं 69 - देखें विनिर्दिष्ट अनुतोष अधिनियम, 1963 की धारा 34। 292 558

Sections 112 and 114 – Presumption on refusal to undergo DNA test.

धाराएं 112 एवं 114 - डी.एन.ए. परीक्षण से इन्कार पर उपधारणा। 272 513

Section 113-A – See Sections 306 and 498-A of the Indian Penal Code, 1860.

धारा 113-क -देखें भारतीय दण्ड संहिता, 1860 की धाराएं 306 एवं 498-क। 133 276

Section 114 – See Section 138 of the Negotiable Instruments Act, 1881.

धारा 114 -देखें परक्राम्य लिखत अधिनियम, 1881 की धारा 138। 239 454

Section 116 – Applicability of principle of estoppel between landlord and tenant.

धारा 116 -भू-स्वामी एवं किरायेदार के मध्य विबंधन के सिद्धांत की प्रयोज्यता। 151 (ii) 305

Section 116 – Principle of estoppel of tenant.

धारा 116 -किरायेदार के विबंधन का सिद्धांत। 176 (i) 342

Section 145 – Use of previous statements of a witness in cross-examination.

धारा 145 -साक्षी के पूर्ववर्ती कथनों का प्रति परीक्षण में उपयोग। 114 (ii) 226

EXCISE ACT, 1915 (M.P.)

आबकारी अधिनियम, 1915 (म.प्र.)

Sections 34 and 59-A – See Section 439 of the Criminal Procedure Code, 1973.

धाराएं 34 एवं 59-क - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 439। 217* 414

EXPLOSIVE SUBSTANCES ACT, 1908

विस्फोटक पदार्थ अधिनियम 1908

Sections 4, 5 and 7 – Restriction envisaged under Section 7 is in respect of trial and not about taking cognizance.

धाराएं 4, 5 एवं 7 -धारा 7 के तहत उपबंधित निर्बन्धन विचारण के संबंध में है एवं न कि संज्ञान लिये जाने के संबंध में। 120 (i)* 245

FAMILY COURTS ACT, 1984

कुटुम्ब न्यायालय अधिनियम, 1984

Sections 7 and 8 – See Section 34 of the Specific Relief Act, 1963.

धाराएं 7 एवं 8 - देखें विनिर्दिष्ट अनुतोष अधिनियम, 1963 की धारा 34। 249 478

FOREIGN EXCHANGE REGULATION ACT, 1973

विदेशी मुद्रा विनियमन अधिनियम, 1973

Sections 40 and 56 (1) (ii) – Disobedience to summons under section 40 of FERA whether amounts to an offence ?

धाराएं 40 एवं 56 (1) (ii) - फेरा की धारा 40 के अधीन समन की अवज्ञा क्या एक अपराध है?

162 (ii)* 318

FOREST ACT, 1927

वन अधिनियम, 1927

Sections 26, 41 and 55 – See Sections 5 and 15 of the Madhya Pradesh Van Upaj (Vyapar Vinimayan) Adhinyam, 1969

धाराएं 26, 41 एवं 55 - देखें मध्यप्रदेश वन उपज (व्यापार विनिमय) अधिनियम, 1969 की धाराएं 5 एवं 15।

127 260

GENERAL CLAUSES ACT, 1897

साधारण खण्ड अधिनियम, 1897

Section 26 – See Sections 21 and 409 of the Indian Penal Code, 1860.

धारा 26 -देखें भारतीय दण्ड संहिता, 1860 की धाराएं 21 एवं 409। 76* 156

Section 27 – See Section 138 of the Negotiable Instruments Act, 1881.

धारा 27 -देखें परक्राम्य लिखत अधिनियम, 1881 की धारा 138।

239 454

GOVANSH VADH PRATISHEDH ADHINIYAM, 2004 (M.P.)

गौवंश वध प्रतिषेध अधिनियम, 2004 (म.प्र.)

Section 9 – See Section 451 of the Criminal Procedure Code, 1973.

धारा 9 -देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 451। 66* 139

GUARDIANS AND WARDS ACT, 1890

संरक्षक एवं प्रतिपाल्य अधिनियम, 1890

Section 7 – Custody of child – Rebuttable presumption in favour of maternal custody.

धारा 7 -बच्चे की अभिरक्षा - मातृत्व अभिरक्षा के पक्ष में खंडनीय उपधारणा। 73 152

Section 17 - Court may exercise parens patriae jurisdiction to modify the order in light of new circumstances.

नवीन परिस्थितियों के आलोक में न्यायालय द्वारा parens patriae क्षेत्राधिकार का उपयोग आदेश परिवर्तित करने हेतु किया जा सकता है।

21 39

HINDU ADOPTIONS AND MAINTENANCE ACT, 1956

हिन्दू दत्तक ग्रहण और भरण-पोषण अधिनियम, 1956

Section 12 – Effect of subsequent adoption on inherited property.

धारा 12 - पश्चात्कर्त क्रम पर दत्तक लिये जाने का आनुवांशिक संपत्ति पर प्रभाव।

74 (i) 153

HINDU LAW :

हिन्दू विधि:

Presumption of Joint Hindu Family and burden of proof regarding self-acquired property.

संयुक्त हिन्दू परिवार की उपधारणा एवं स्व-अर्जित संपत्ति साबित करने का भार।

225* 420

HINDU MARRIAGE ACT, 1955

हिन्दू विवाह अधिनियम, 1955

Sections 7 and 5 – See Section 2 of the Arya Samaj Marriage Validation Act, 1937.

धाराएं 7 एवं 5 - देखें आर्य समाज विवाह विधिमान्यकरण अधिनियम, 1937 की धारा 2।

128 262

Section 12 (1) (c) – Can husband sought annulment of the marriage on the ground of wife being minor at the time of marriage ?

धारा 12 (1) (ग) - क्या पति द्वारा विवाह के समय पत्नी के अवयस्क होने के आधार पर विवाह को निष्प्रभावी करने की मांग की जा सकती है ?

177* 344

Sections 13 (1)(i-a) and 13 (1)(i-b) – Mental cruelty.

धाराएं 13 (1)(1-क) और 13 (1)(1-ख) -मानसिक क्रूरता।

22 40

Section 13 (1) (i-a) – Mental Cruelty, Proof of.

धारा 13 (1) (i-क)- मानसिक क्रूरता का प्रमाण।

129 265

Sections 13 (1) (i-a) and 25 – (i) When allegation or complaint against the husband amounts to cruelty?

(ii) Entitlement of permanent alimony.

धाराएं 13 (1) (i-a) एवं 25 -(i) पति पर लगाये गये आरोप या परिवाद कब क्रूरता की श्रेणी में आयेंगे?

(ii) स्थायी निर्वाहिका की पात्रता। 130 268

Section 13-B (2) – Whether statutory period can be waived under Section 13-B (2) ?

धारा 13-ख (2) - क्या धारा 13-ख (2) के अंतर्गत कानूनी अवधि का अधित्यजन किया जा सकता है ?

226 420

HINDU MINORITY AND GUARDIANSHIP ACT, 1956

हिन्दू अप्राप्तवयता एवं संरक्षकता अधिनियम, 1956

Section 6 – See Section 17 of Guardians and Wards Act, 1890.

धारा 6 -देखें संरक्षक एवं प्रतिपाल्य अधिनियम, 1890 की धारा 17। 21 39

Sections 7, 13 and 17 – Welfare of the minor is paramount consideration.

धाराएं 7, 13 एवं 17 - अप्राप्तवय का कल्याण सर्वोपरी विचारणीय तथ्य है। 23 43

Section 8 (1) – See Section 7 and Article 60 of the Limitation Act, 1963.

धारा 8(1)-देखें परिसीमा अधिनियम, 1963 की धारा 7 एवं अनुच्छेद 60। 24 44

Section 13 – Considerations for custody of teenage children.

धारा 13 - किशोरवय बालकों की अभिरक्षा में विचार योग्य बिन्दु। 273 514

HINDU SUCCESSION ACT, 1956

हिन्दू उत्तराधिकार अधिनियम, 1956

Section 6 – (i) Effect of proviso to Section 6.

(ii) Will – Satisfactory evidence must be shown.

धारा 6 -(i) धारा 6 के परंतुक का प्रभाव।

(ii) वसीयत- संतुष्टीप्रद साक्ष्य दर्शित किया जाना चाहिए। 75 154

Sections 6 and 8 – Devolution of property as per Section 8.

धाराएं 6 एवं 8 -धारा 8 के अनुसार संपत्ति का न्यागमन। 89 183

Sections 6 and 8 – See Section 34 of the Specific relief Act, 1963.

धाराएं 6 एवं 8 - देखें विनिर्दिष्ट अनुतोष अधिनियम, 1963 की धारा 34। 292 558

Sections 6, 8, 19 and 30 – Devolution of Mitakshara coparcenary property.

धाराएं 6, 8, 19 एवं 30 - मिताक्षरा के अंतर्गत सहदायिक संपत्ति का न्यागमन।

25 45

Sections 8, 15 (2) and Schedule – Effect of subsequent amendment in Schedule in relation to Class-I heirs.

धाराएं 8, 15 (2) एवं अनुसूची - वर्ग-I के वारिसों के संबंध में अनुसूची में पश्चात्पूर्ति संशोधन का प्रभाव।

227 423

Section 15 – Succession in case of female dying intestate.

धारा 15 -स्त्री की निर्वसीयत मृत्यु की दशा में उत्तराधिकार।

74 (ii) 153

IMMORAL TRAFFIC (PREVENTION) ACT, 1956

अनैतिक व्यापार (निवारण) अधिनियम, 1956

Sections 13 and 14 – Effect of investigation by a person other than authorized officer.

धाराएं 13 एवं 14 - प्राधिकृत अधिकारी से भिन्न व्यक्ति द्वारा किये गये अन्वेषण का प्रभाव।

274 515

INCOME TAX ACT, 1961

आयकर अधिनियम, 1961

Sections 68 and 269 – See Sections 4, 11, 13, 27 and 28 of the Prevention of Corruption Act, 1988.

धाराएं 68 एवं 269 - देखें भ्रष्टाचार निवारण अधिनियम, 1988 की धाराएं 4, 11, 13, 27 एवं 28।

289 536

INDIAN PENAL CODE, 1860

भारतीय दण्ड संहिता, 1860

Sections 21 and 409 – (i) Whether manager of a co-operative society is a public servant?

(ii) Criminal breach of trust by manager.

(iii) Offence punishable under two or more enactments.

धाराएं 21 एवं 409 -(i) क्या सहकारी संस्था का प्रबंधक लोक सेवक हैं?

(ii) प्रबंधक द्वारा आपराधिक न्यास भंग।

(iii) दो या अधिक अधिनियम के अंतर्गत दंडनीय अपराध।

76* 156

Section 34 – Factors relevant for common intention.

Non-examination of independent witness – Effect.

धारा 34 -सामान्य आशय हेतु सुसंगत कारक।

स्वतंत्र साक्षी की परीक्षा न होना - प्रभाव।

77 158

Section 34 – Necessity of overt act to constitute common intention.

धारा 34 - सामान्य आशय के गठन हेतु प्रत्यक्ष कार्य की आवश्यकता।

228 424

Section 68 – Termination of imprisonment on payment of fine.

धाराएं 68 - जुर्माने के संदाय पर कारावास का पर्यवसान। 275 516

Section 70 – See Sections 357, 421 and 431 of the Criminal Procedure Code, 1973.

धारा 70 -देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 357, 421 एवं 431। 143* 293

Sections 84 and 302 – Defence of unsoundness of mind.

धाराएं 84 एवं 302 - विकृत चित्त होने का बचाव। 26* 48

Sections 109, 120A and 120B - See Sections 4, 11, 13, 27 and 28 of the Prevention of Corruption Act, 1988.

धाराएं 109ए 120क एवं 120ख . देखें भ्रष्टाचार निवारण अधिनियम 1988 की धाराएं 4ए 11ए 13ए 27 एवं 28। 289 536

Section 120A – Criminal conspiracy – Agreement to do illegal act.

धारा120क -आपराधिक षडयंत्र - अवैध कार्य करने के लिये समझौता। 168 328

Section 120B – Essential ingredients of criminal conspiracy.

धारा 120ख -आपराधिक षडयंत्र के आवश्यक तत्व। 178 (i) 344

Sections 149 and 300 – Test to be applied for incurring vicarious liability.

Applicability of clause thirdly of Section 300 of IPC.

When accused is not entitled to get the benefit of exception four of Section 300.

धाराएं 149 एवं 300 - प्रतिनिधिक दायित्व को लागू करने के लिए कसौटी।

धारा 300 भा.दं.सं. के तृतीय खंड की प्रयोज्यता।

कब अभियुक्त धारा 300 के चौथे अपवाद का लाभ प्राप्त करने का हकदार नहीं है?

131 (i), 271
(iii)&(iv)

Sections 149 and 304 Part II – Unlawful assembly – Question of joint or individual liability ?

Culpable homicide not amounting to murder – Single fatal blow on head itself not conclusive.

धारा 149 एवं 304 भाग II-विधि विरुद्ध जमाव - संयुक्त या व्यक्तिगत दायित्व का प्रश्न।

आपराधिक मानव वध जो कि हत्या की श्रेणी में नहीं आता - सिर पर केवल ही एक घातक हमला स्वयं में ही निश्चयक नहीं है। 78 160

Section 182 – Procedure described under Section 195 CrPC is mandatory.

धारा 182 - धारा 195 दं.प्र.सं. के अंतर्गत वर्णित प्रक्रिया अनिवार्य है। 27 48

Sections 182 and 211 – Whether a complainant can delegate the power to file complaint with respect to Section 182 IPC to any other person ?

धाराएं 182 एवं 211 - क्या परिवादी, किसी भी अन्य व्यक्ति को धारा 182 भा.दं.सं. के अधीन परिवाद संस्थित करने के संबंध में अपनी शक्तियों का प्रत्यायोजन कर सकता है? 179 346

Section 193 – See Sections 340 and 343 of the Criminal Procedure Code, 1973.

धारा 193 - देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 340 एवं 343। 269 502

Sections 199 and 200 – See section 340 of the Criminal Procedure Code, 1973.

धाराएं 199 एवं 200 - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 340। 62* 130

Sections 279 and 337 – Degree of negligence to be established in civil law vis-a-vis criminal law.

धाराएं 279 एवं 337 - सिविल विधि के मुकाबले आपराधिक विधि में उपेक्षा के स्तर को स्थापित किया जाना। 28 50

Section 292 – See Sections 67, 79 and 81 of the Information Technology Act, 2000.

धारा 292 - देखें सूचना प्रौद्योगिकी अधिनियम, 2000 की धाराएं 67, 79 एवं 81। 84 174

Section 295-A – Only those acts of insults to religion are punishable which insult the religion or religious beliefs of a class of citizens which are perpetrated with deliberate and malicious intention of outraging the religious feelings of that class of citizens.

धारा 295-क - केवल धर्म के अपमान के वे कृत्य दण्डनीय हैं जो नागरिकों के एक वर्ग के धर्म या धार्मिक विश्वासों का अपमान करते हैं, जो कि नागरिकों की उस वर्ग की धार्मिक भावनाओं को उकसाने के लिए जानबूझकर और दुर्भावनापूर्ण आशय से किये जाते हैं। 117 (i) 238

Sections 299 and 300 – Intention to cause death or only knowledge that it is likely to cause death.

धाराएं 299 एवं 300 - मृत्यु कारित करने का आशय या मात्र मृत्यु कारित संभाव्य होने का ज्ञान। 79* 163

Section 300 – Altercation due to exchange of words without any pre-meditation – Case falls under exception (4) of Section 300 IPC.

धारा 300 - बिना किसी पूर्व विचार के विवाद - मामला धारा 300 भा.दं.सं. के अपवाद (4) में आता है। 29 52

Section 300 – Ingredients of “sudden fight”, Exception 4 of Section 300 explained.

धारा 300 - धारा 300 के अपवाद 4 के अंतर्गत "अचानक झगड़ा" की अंतर्वस्तुओं की व्याख्या। 180 348

Section 302 – See Section 8 of the Evidence Act, 1872.

धारा 302 -देखें साक्ष्य अधिनियम, 1872 की धारा 8। 80 164

Section 302 – See Sections 154 and 161 of the Criminal Procedure Code, 1973.

धारा 302 -देखें दंड प्रक्रिया संहिता, 1973 की धाराएं 154 एवं 161। 163 318

Section 302 – See Sections 156, 173 and 386 of the Criminal Procedure Code, 1973 and Section 3 of the Evidence Act, 1872.

धारा 302 -देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 156, 173 एवं 386 और साक्ष्य अधिनियम, 1872 की धारा 3। 165 322

Section 302 – See Section 3 of the Evidence Act, 1872.

धारा 302 -देखें साक्ष्य अधिनियम, 1872 की धारा 3। 229 425

Section 302 – See Sections 7, 30 and 32 of the Evidence Act, 1872.

धारा 302 -देखें साक्ष्य अधिनियम, 1872 की धाराएं 7, 30 एवं 32। 125 253

Sections 302 and 34 – Constitution of common intention.

धाराएं 302 एवं 34 - सामान्य आशय का गठन। 124 (ii) 251

Sections 302 and 97 to 100 – Right of private defence of the body – Principles laid down by Supreme Court in *Darshan Singh v. State of Punjab*, (2010) 2 SCC 333 reiterated.

धाराएं 302 एवं 97 से 100 - शरीर की प्रायवेद प्रतिरक्षा का अधिकार - सर्वोच्च न्यायालय के न्यायदृष्टांत दर्शन सिंह विरुद्ध पंजाब राज्य, (2010) 2 एस.सी.सी. 333 में अभिनिर्धारित सिद्धांत दोहराये गये।

30* 54

Sections 302, 306 and 498–A – Cruelty must be of such a nature as is likely to drive a spouse to commit suicide.

धाराएं 302, 306 एवं 498-क - क्रूरता ऐसी प्रकृति की होना चाहिये जो कि पत्नी को आत्महत्या करने के लिये प्रेरित करे। 31* 56

Sections 302 and 309 – Murder trial – Links in the chain of circumstantial evidence.

(ii) Criminal trial – Medical jurisprudence – Signs of cause of death due to strangulation or hanging, explained.

धाराएं 302 एवं 309 - हत्या का विचारण - परिस्थितिजन्य साक्ष्य की श्रृंखला में कड़ियाँ।

आपराधिक विचारण - चिकित्सा न्यायशास्त्र - गला घोटने या फांसी के कारण मृत्यु के चिन्हों को समझाया गया। 181* 350

Sections 302, 354, 376, 450 and 511 – See Sections 3, 5, 7, 9, 18 and 29 of the POCSO Act, 2012.

धाराएं 302, 354, 376, 450 एवं 511 - देखें पोक्सो अधिनियम, 2012 की धाराएं 3, 5, 7, 9, 18 एवं 29।

232* 435

Sections 302, 376 (2) (f), 363 and 367 – Commutation of death sentence of accused.

धाराएं 302, 376 (2) (च), 363 एवं 367 - अभियुक्त के मृत्युदंड का लघुकरण।

112 (ii) 224

Section 304-A – Medical negligence – Appellant not waiting for physician to come soon may be an error of judgment but definitely not of criminal negligence.

धारा 304-क - चिकित्सीय उपेक्षा - अपीलार्थी ने चिकित्सक के लिये इंतजार नहीं किया और अस्पताल छोड़ दिया, चिकित्सक के जल्द ही आ जाने की उम्मीद, निर्णय की एक त्रुटि हो सकती है लेकिन यह निश्चित रूप से चिकित्सीय उपेक्षा नहीं है।

132* 275

Sections 306 and 498-A – Ingredient of “cruelty” is essential for application of Section 113-A.

धाराएं 306 एवं 498-क - धारा 113-क को लागू करने के लिए “क्रूरता” के घटकों का मौजूद होना आवश्यक है।

133 276

Sections 307 and 34 – (i) For attempt to murder, whether fatal injury capable of causing death is essential.

(ii) Sentencing in attempt to murder.

धाराएं 307 एवं 34 -(i) क्या मृत्यु कारित करने के लिये पर्याप्त घातक चोटें, हत्या के प्रयत्न के लिये आवश्यक हैं ।

(ii) हत्या के प्रयत्न में दंड।

134* 278

Sections 307 and 326 – See Criminal Trial.

धाराएं 307 और 326 - देखें आपराधिक विचारण।

219* 419

Sections 323, 376, 109 and 376D – Whether a woman can be charged and tried for offence under Section 376D of IPC?

धाराएं 323, 376, 109 एवं 376घ - क्या किसी स्त्री को धारा 376घ भा.दं.सं. के अंतर्गत दंडनीय अपराध को कारित करने हेतु आरोपित एवं विचारण किया जा सकता है?

81 165

Sections 323, 376, 109 and 376D – Whether a woman can be charged for offence of abetment of rape?

धाराएं 323, 376, 109 एवं 376घ - क्या एक महिला को बलात्कार के दुष्प्रेरण के अपराध के लिये आरोपित किया जा सकता है ?

182 351

Section 324 – Offence prior to 31.12.2009 will remain compoundable.

धारा 324 - दिनांक 31.12.2009 के पूर्व के अपराध शमनीय रहेंगे।

13* 27

Section 324 – See Section 320 of the Criminal Procedure Code, 1973.

धारा 324 -देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 320।

268 501

Sections 324, 325 and 326 – What would constitute a “dangerous weapon”?

धाराएं 324, 325 एवं 326 - क्या “खतरनाक आयुध” होना गठित करेगा? 32 57

Sections 354 and 354A – Scope of Sections 354 and 354A.

धाराएं 354 एवं 354क - धाराएं 354 एवं 354क का क्षेत्र। 276 516

Section 364A – Proof of kidnapping for ransom.

धारा 364क - मुक्ति धन के लिए व्यपहरण का सबूत। 230 429

Section 375 Exception 2 – Constitutional validity of Exception 2 of Section 375 as to the age of wife.

धारा 375 अपवाद 2 - पत्नी की आयु के संदर्भ में धारा 375 अपवाद 2 की संवैधानिक वैधता।

231* 431

Sections 376 and 302 – See Sections 235, 366 and 368 of the Criminal Procedure Code, 1973.

धाराएं 376 और 302 - देखें दंड प्रक्रिया संहिता, 1973 की धाराएं 235, 366 और 368।

135* 279

Sections 376, 420/34, 366A, 370, 370A, 212 and 120B – See Section 439 of the Criminal Procedure Code, 1973.

धाराएं 376, 402/34, 366क, 370, 370क, 212 एवं 120ख - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 439।

33 58

Section 376 (1)(g) – Gang rape – No sign of forcible intercourse – Unusual conduct of prosecutrix – In consistencies, contradictions and unnatural conduct – Proxcutrix not reliable – Conduct of prosecutrix is not like victim of forcible rape but submissive and consensual – Defence plea of false implication can be considered.

धारा 376 (1)(ख) - सामूहिक बलात्संग - बलात् मैथुन का कोई चिन्ह नहीं - अभियोक्त्री का असाधारण आचरण - असंगति, विरोधाभास व असामान्य आचरण - अभियोक्त्री विश्वसनीय नहीं है - अभियोक्त्री का आचरण जबरन बलात्संग की पीड़िता की तरह न होकर सहमति व समर्पण को दर्शित करता है - बचाव पक्ष के बचाव कि उन्हें झूठा फंसाया गया है को स्वीकार किया जा सकता है। 126 257

Section 406 and 498-A – See Sections 3 and 4 of Dowry Prohibition Act, 1961

धारा 406 एवं 498-क - देखें दहेज प्रतिषेध अधिनियम, 1961 की धाराएं 3 एवं 4।

271 512

Sections 420, 465, 467 and 468 – See Sections 482, 245, 244, 200 and 202 of the Criminal Procedure Code, 1973.

धाराएं 420, 465, 467 एवं 468 - देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 482, 245, 244, 200 एवं 202।

82 167

Sections 420, 467 and 468 – For offence of cheating deception and any harm or likelihood of such harm is necessary.

धाराएं 420, 467 एवं 468 - छल के अपराध हेतु धोखा एवं क्षति या ऐसी क्षति होने संभावना आवश्यक है।

34 66

Sections 420, 467, 468 and 471 – See Sections 300 and 397 of the Criminal Procedure Code, 1973.

धाराएं 420, 467, 468 एवं 471 - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा एवं 300 एवं 397।

266 499

Section 498-A – Arrest in cruelty cases.

धारा 498-क - क्रूरता के मामलों में गिरफ्तारी।

183 353

Sections 499 and 500 – Constitutional validity of criminal defamation under Sections 499 & 500.

– Ingredients of criminal defamation.

– Duty of Magistrate.

धाराएं 499 एवं 500 - धाराएं 499 एवं 500 के अधीन आपराधिक मानहानि की संवैधानिक वैधता।

- आपराधिक मानहानि के संघटक।

- मजिस्ट्रेट के कर्तव्य।

233 436

Sections 499, 500, 501 and 502 – Liability of owner of newspaper in defamation cases.

धाराएं 499, 500, 501 एवं 502 - मानहानि के मामलों में समाचार पत्र के स्वामी का दायित्व।

277 517

INTERPRETATION OF STATUTES :

संविधियों का निर्वचन

Interpretation of 'in prosecution of common object'.

“सामान्य उद्देश्य के अभियोजन में” का निर्वचन।

78 160

INDIAN SUCCESSION ACT, 1925

भारतीय उत्तराधिकार अधिनियम, 1925

Section 63 – See Section 34 of the Specific Relief Act, 1963.

धारा 63 - देखें विनिर्दिष्ट अनुतोष अधिनियम, 1963 की धारा 34।

292 558

Section 63 – See Section 68 of the Evidence Act, 1872.

धारा 63 - देखें साक्ष्य अधिनियम, 1872 की धारा 68।

83 173

Sections 332 and 336 – See Section 123 of the Transfer of Property Act, 1882.

धाराएं 332 एवं 336 - देखें सम्पत्ति अन्तरण अधिनियम, 1882 की धारा 123।

295 567

INFORMATION TECHNOLOGY ACT, 2000

सूचना प्रौद्योगिकी अधिनियम, 2000

Sections 67, 79 and 81 – Obscene material in electronic form – Overriding effect of special law.

धाराएं 67, 79 एवं 81 -इलेक्ट्रॉनिक रूप में अश्लील सामग्री - विशेष विधि का अध्यारोही प्रभाव।

84 174

JAMMU AND KASHMIR HOUSES AND SHOPE RENT CONTROL ACT, 1966

जम्मू एण्ड काश्मीर गृहों एवं दुकान किराया नियंत्रण अधिनियम, 1966

Section 11 (1) (h) – Eviction – Bonafide requirement – Requirement of the landlord for own occupation by a member of the family.

धारा 11 (1) (ज) - निष्कासन - सद्भाविक आवश्यकता - स्वयं के व्यवसाय के लिए मकान मालिक की आवश्यकता में परिवार के एक सदस्य की आवश्यकता शामिल है।

148 300

JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2000

किशोर न्याय (बालकों की देख रेख और संरक्षण) अधिनियम, 2000

Section 7 – See Rule 12 of the Juvenile Justice (Care and Protection of Children) Rules, 2007.

धारा 7 - देखें किशोर न्याय (बालकों की देख रेख और संरक्षण) नियम, 2007 का नियम 12।

35 68

Section 7A – Determination of Age.

Relevant date for computation of age where offence committed is in series of acts.

धारा 7क - आयु का निर्धारण।

आयु की संगणना हेतु सुसंगत दिनांक, जब अपराध कृत्यों के क्रम में कारित हुआ है।

85* 176

Sections 7A and 49 (1) – See Rule 12 of the Juvenile Justice (Care and Protection Of Children) Rules, 2007.

धाराएं 7क एवं 49 (1) - देखें किशोर न्याय (बालकों की देख रेख और संरक्षण) नियम, 2007 का नियम 12।

36 73

Sections 12 and 15 – Grant of bail to juvenile, when can be rejected ?

धाराएं 12 एवं 15 -किशोर को जमानत प्रदान किये जाने से कब इंकार किया जा सकता है?

136 279

JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015

किशोर न्याय (बच्चों की देखरेख और संरक्षण) अधिनियम, 2015

Sections 94 and 111 – Jurisdiction of Sessions Court to determine the age.

धाराएं 94 एवं 111 - आयु का निर्धारण के संबंध में सत्र न्यायालय का क्षेत्राधिकार।

137 281

JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) RULES, 2007

किशोर न्याय (बालकों की देख रेख और संरक्षण) नियम, 2007

Rule 12 – Standard of proof for age determination–accuracy of ossification test.

नियम 12 -आयु निर्धारण की साक्ष्य का स्तर - ओसिफिकेशन (अस्थि) परीक्षण की परिशुद्धता।

36 73

Rule 12 – Determination of age based upon marksheet.

नियम 12 - अंक सूची के आधार पर आयु का निर्धारण।

35 68

LAND ACQUISITION ACT, 1894

भूमि अधिग्रहण अधिनियम, 1894

Sections 3 and 23 – *Locus standi* of post acquisition allottee.

धाराएं 3 एवं 23 - अधिग्रहण के पश्चात् के आवंटी की श्रवण किये जाने हेतु हैसियत।

86 176

Sections 3, 49 and 23 – Acquisition of part of building without acquiring land of building - permissibility, legality and determination of compensation.

भवन की भूमि का अर्जन किये बिना भवन के किसी भाग का अर्जन - क्षतिपूर्ति की ग्राह्यता, वैधता एवं निर्धारण।

278 519

Sections 4, 6, 10 and 18 – (i) Determination of market value of land in absence of exemplar sale deed.

(ii) Determination of compensation for acquisition of agricultural land for rehabilitation of displaced persons.

धाराएं 4, 6, 10 एवं 18 -(i) बाजार मूल्य का उदाहरणार्थ विक्रय पत्र के अभाव में निर्धारण।

(ii) विस्थापित व्यक्तियों के पुनर्वास के लिये कृषि भूमि के अधिग्रहण में प्रतिकर का निर्धारण।

87 179

Sections 18, 23, 25 and 28A – Whether power of the court to award compensation is restricted to compensation claimed ?

धाराएं 18, 23, 25 एवं 28 क - क्या प्रतिकर अधिनिर्णीत करने में न्यायालय की शक्ति दावाकृत प्रतिकर तक ही सीमित है ?

234* 441

Sections 18, 23, 28, 31 (2) and 34 – Mere acceptance of the compensation does not deprive the appellant to lodge protest.

धाराएं 18, 23, 28, 31 (2) एवं 34 - मात्र प्रतिकर को प्राप्त करना, अपीलार्थी को विरोध दर्ज करने से वंचित नहीं करता है।

37* 78

Section 23 – Determination of compensation.

धारा 23 - क्षतिपूर्ति का निर्धारण।

279* 526

Section 23 – Large area cannot be compared with exemplar sale deed of small areas.

धारा 23 - बड़े क्षेत्र की छोटे क्षेत्रफल के उदाहरणार्थ विक्रय पत्र से तुलना नहीं की जा सकती है।

88 181

Sections 23 (1-A) and 23 (2) – Whether amended provisions of Sections 23 (1-A) and 23 (2) applicable to the cases pending on the date of enforcement of such amendment.

धाराएं 23 (1-क) एवं 23 (2) -क्या धारा 23 (1-क) एवं 23 (2) के संशोधित प्रावधान उक्त संशोधन के प्रवर्तन की दिनांक को लंबित मामलों पर भी लागू होंगे।

184 356

Section 30 – Claim of the appellant on the basis of name in revenue records – Recording of the name of the appellant by the Tehsildar on the basis of an affidavit in relation to gift – Such revenue record cannot be considered and must be ignored.

धारा 30 - अधिग्रहीत भूमि हेतु मुआवजा राशि - अपीलार्थी द्वारा राजस्व अभिलेखों में नाम के आधार पर दावा - तहसीलदार द्वारा अपीलार्थी का नाम दान के संबंध में शपथ पत्र के आधार पर प्रविष्ट किया गया था - ऐसे राजस्व अभिलेख पर विचार नहीं किया जा सकता एवं उसे अनदेखा करना चाहिए।

38 79

LAND REVENUE CODE, 1959 (M.P.)

भू-राजस्व संहिता, 1959 (म.प्र.)

Section 164 – See Sections 6 and 8 of the Hindu Succession Act, 1956.

धारा 164-देखें हिन्दू उत्तराधिकार अधिनियम, 1956 की धाराएं 6 एवं 8।

89 183

Section 169 – See Section 17 of the Registration Act, 1908.

धारा 169 -देखें रजिस्ट्रेशन अधिनियम, 1908 की धारा 17।

290 556

LAW OF PRECEDENTS:

पूर्व निर्णय की विधि:

Precedents are in binding nature – If the issue has been referred to a larger bench of the Supreme Court, that cannot be the basis to ignore the same.

पूर्व निर्णय की बाध्यकारी प्रकृति के होते हैं - किसी विषय को सर्वोच्च न्यायालय की गुरुतर पीठ के लिये भेजा गया है, तो यह उसे अनदेखा करने का आधार नहीं हो सकता है। 140 (ii) 286

LEGAL SERVICES AUTHORITIES ACT, 1987

विधिक सेवा प्राधिकरण अधिनियम, 1987

Section 21 – See Order 7 Rule 11(d) of the Civil Procedure Code, 1908.

धारा 21 -देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 7 नियम 11(घ)। 208 399

LIMITATION ACT, 1963

परिसीमा अधिनियम, 1963

Sections 3 and 29 – See Section 17 of the Special Courts Act, 2011 (M.P.).

धाराएं 3 एवं 29 - देखें विशेष न्यायालय अधिनियम, 2011 (म.प्र.) की धारा 17।

50* 98

Section 5 – See Section 166 of the Motor Vehicles Act, 1988.

धारा 5 -देखें मोटरयान अधिनियम, 1988 की धारा 166।

188 359

Section 7 and Article 60 – Alienation of the suit property by widowed mother – Challenged by quondam minor on the ground of non-existence of legal necessity – Suit must be filed within three years of ward attaining the majority.

धारा 7 एवं अनुच्छेद 60 - विधवा माता के द्वारा वादग्रस्त सम्पत्ति का हस्तांतरण - विधिक आवश्यकता के अस्तित्व में न होने के आधार पर पूर्व अप्राप्तवय के द्वारा चुनौती - अप्राप्तवय के वयस्कता प्राप्त करने के तीन वर्ष के भीतर वाद संस्थित/प्रस्तुत करना चाहिये। 24 44

Section 21 – See Sections 11, 151, Order 1 Rule 10, Order 7 Rule 6 and Order 22 Rule 4 of the Civil Procedure Code, 1908.

धारा 213 -देखें व्यवहार प्रक्रिया संहिता, 1908 की धाराएं 11, 151, आदेश 1 नियम 10, आदेश 7 नियम 6 एवं आदेश 22 नियम 4 255 491

Articles 18, 55 and 113 – Limitation period for recovery of money.

अनुच्छेद 18, 55 एवं 113 - धन की वसूली के लिए परिसीमा अवधि।

235* 441

Article 65, Explanation (b) – Application of Article 65 Explanation (b).

अनुच्छेद 65, स्पष्टीकरण (ख) -अनुच्छेद 65 स्पष्टीकरण (बी) की प्रयोज्यता। 185 357

Article 134 – Sale when becomes absolute.

अनुच्छेद 134 - विक्रय कब आत्यांतिक हो जायेगा। 186* 359

Article 137 – See Order 20 Rule 18 of the Civil Procedure Code, 1908.

अनुच्छेद 137 -देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 20 नियम 18। 105 210

MADHYA PRADESH COMPULSORY REGISTRATION OF MARRIAGES RULES, 2008

मध्यप्रदेश विवाहों का अनिवार्य रजिस्ट्रीकरण नियम, 2008

See Section 2 of the Arya Samaj Marriage Validation Act, 1937.

देखें आर्य समाज विवाह विधिमान्यकरण अधिनियम, 1937 की धारा 2। 128 262

MADHYA PRADESH VAN UPAJ (VYAPAR VINIMAYAN) ADHINIYAM, 1969

मध्यप्रदेश वन उपज (व्यापार विनिमय) अधिनियम, 1969

Sections 5 and 15 – Confiscation proceedings being independent cannot be stayed by releasing the vehicle.

धाराएं 5 एवं 15 - अधिहरण की कार्यवाही स्वतंत्र होने से, उसे वाहन को प्रदान कर स्थगित नहीं किया जा सकता है। 127 260

MEDICAL JURISPRUDENCE :

चिकित्सीय न्याय-शास्त्र:

Asphyxia – See Section 45 of the Evidence Act, 1872.

दम घुटना (चेतनाभाव) - देखें साक्ष्य अधिनियम, 1872 की धारा 45। 138 282

See Sections 302 and 309 of the Indian Penal Code, 1860.

देखें भारतीय दंड संहिता, 1860 की धाराएं 302 और 309। 181 350

MEDICAL NEGLIGENCE

चिकित्सीय उपेक्षा

Medical Negligence – Failure of tubal sterilization is not necessarily on account of negligence of the doctor.

चिकित्सीय उपेक्षा - ट्यूबल तकनीक की नसबन्दी की विफलता चिकित्सक की उपेक्षा के फलस्वरूप होना आवश्यक नहीं है। 39 80

MOTOR VEHICLES ACT, 1988

मोटर यान अधिनियम 1988

Section 2(10) – Whether the holder of licence for LMV can drive tractor attached to the trolley?

धारा 2 (10) - क्या एल.एम.वी. अनुज्ञप्ति के धारक द्वारा ट्रैक्टर जिसमें ट्राली संलग्न हो, को चलाया जा सकता है ?

187* 359

Section 147 – Liability of insurer.

धारा 147 - बीमाकर्ता का दायित्व।

236* 442

Section 147 – Requirement of fundamental breach of conditions to terminate insurance policy.

धारा 147 - बीमा पॉलिसी के समापन हेतु शर्तों के मूलभूत उल्लंघन की आवश्यकता।

280* 527

Sections 147 (1), 149 and 168 – (i) Death claim – Liability of insurer – Category of third party.

(ii) Claimants of deceased entitled for future prospects.

धाराएं 147 (1), 149 एवं 168 -(i) मृत्यु के आधार पर दावा - बीमाकर्ता का दायित्व - तृतीय पक्षकार की श्रेणी।

(ii) मृतक के दावेदार भविष्य की संभावनाओं के हकदार हैं।

139 285

Section 163A – Defence/Plea of negligence to the insurer.

धारा 163क - बीमाकर्ता का उपेक्षा का बचाव/अभिवाक।

281 527

Section 163-A – Maintainability of claim petition – Provisions of section 163-A have overriding effect on all other provisions of M.V. Act, 1988.

धारा 163-क - दावा याचिका की पोषणीयता - धारा 163-क के प्रावधान, मोटर यान अधिनियम, 1988 के सभी प्रावधानों पर अध्यारोही प्रभाव रखते हैं।

140 (i) 286

Sections 163-A and 168 – (i) Liability to pay compensation – Tortfeasor is wholly responsible for payment and not the employer.

(ii) Effect of Compassionate appointment on determination of compensation.

धाराएं 163-क एवं 168 -(i) प्रतिकर भुगतान करने का दायित्व - अपकृत्यकर्ता ही भुगतान के लिये पूर्णतः जिम्मेदार है न कि नियोक्ता।

(ii) प्रतिकर के निर्धारण पर अनुकंपा नियुक्ति का प्रभाव।

141 290

Section 166 – Admissibility of addition on account of future prospects.

धारा 166 - भविष्य की संभावना के लेखे की वृद्धि की ग्राह्यता।

284 529

Section 166 – Limitation for filing claim petition in motor accident cases.

धारा 166 - वाहन दुर्घटना के संबंध में दावा याचिका प्रस्तुत करने की परिसीमा अवधि।

188 359

Section 166 – Maintainability of motor accident claim in view of bar under Section 53 of ESI Act.

धारा 166 -कर्मचारी राज्य बीमा अधिनियम की धारा 53 के दृष्टिगत मोटरयान दावा की प्रचलनशीलता।

282* 528

Section 166 – (i) Requirement of filing of FIR for award of claim.

(ii) Effect of improperly maintained MLC register.

धारा 166 - (i) दावे के अधिनिर्णय हेतु प्रथम सूचना रिपोर्ट संस्थित किये जाने की आवश्यकता।

(ii) एम.एल.सी. रजिस्टर के अनुचित रख-रखाव का प्रभाव।

283* 529

Sections 166 and 167 – (i) Determination of compensation.

(ii) Whether compensation can be claimed under two different laws?

धाराएं 166 एवं 167 - (i) क्षतिपूर्ति का निर्धारण।

(ii) क्या दो विभिन्न विधियों के अंतर्गत क्षतिपूर्ति का दावा किया जा सकता है?

237 442

N.D.P.S. ACT, 1985

स्वापक औषधि एवं मनः प्रभावी पदार्थ अधिनियम, 1985

Application for re-testing of the contraband after recording of evidence of prosecution witness – Application can be allowed only in exceptional circumstances, after recording of cogent reasons.

अभियोजन साक्षियों की साक्ष्य अभिलिखित करने के पश्चात् निषिद्ध पदार्थ के पुनः परीक्षण हेतु आवेदन - आवेदन ठोस कारण अभिलिखित करने के पश्चात् आपवादिक परिस्थितियों में ही स्वीकार किया जा सकता है।

40 81

Sections 8 (c) and 20 (b) – Sole presence in absence of any explanation sufficient to show exclusive possession.

धाराएं 8 (ग) एवं 20 (ख) - किसी स्पष्टीकरण के अभाव में एकल उपस्थिति एकांकी आधिपत्य दर्शित करती है।

41* 83

Sections 35 and 54 – Recovery of contraband – Rebuttable presumptions.

धाराएं 35 एवं 54 - विनिषिद्ध पदार्थ की जप्ती - खंडनीय उपधारणा।

189 361

Sections 42 and 43 – Conditions for compliance of Sections 42 and 43.

धाराएं 42 एवं 43 - धाराएं 42 एवं 43 के अनुपालन की शर्तें।

238 450

Sections 50 and 54 – (i) Reverse burden of proof.
(ii) Effect of non- production of contraband before Court.

धाराएं 50 एवं 54 - (i) विपरीत सबूत का भार।

(ii) प्रतिनिषिद्ध सामग्री को न्यायालय के समक्ष प्रस्तुत न किये जाने का प्रभाव।

285 531

NEGOTIABLE INSTRUMENTS ACT, 1881

परक्राम्य लिखत अधिनियम, 1881

Section 138 – (i) Effect of two consecutive notices for demanding the check amount.

(ii) Presumption of due service of notice.

धारा 138 - (i) चेक धनराशि की मांग के दो क्रमवर्ती सूचना पत्रों का प्रभाव।

(ii) सूचना के सम्यक् निर्वहन की उपधारणा।

239 454

Section 138 – Liability for cheque issued as an advanced payment.

धारा 138 - अग्रिम भुगतान के तौर पर जारी चैक के संबंध में दायित्व।

286* 532

Section 138 – Liability for cheque issued in lieu of compromise in earlier proceedings.

धारा 138 - पूर्व कार्यवाही में समझौते के तौर पर जारी चैक के संबंध में दायित्व।

287* 533

Section 138 – Notice must demand the payment of “said amount of money” i.e. the cheque amount – Argument of typographical error in the notice rejected.

धारा 138 -सूचना पत्र में आवश्यक रूप से "तथाकथित राशि" अर्थात चेक में वर्णित राशि की माँग की जानी चाहिये - सूचना पत्र में टंकण त्रुटि के तर्क को खारिज किया गया।

190 362

Section 138 – See Section 33 and Article 2 (1) (b) of Schedule II of the Court Fees Act, 1870

धारा 138 -देखें न्यायालय शुल्क अधिनियम, 1870 की धारा 33 एवं अनुसूची-II का अनुच्छेद 2 (1) (ख)।

142 292

Section 138 – See Sections 300 and 397 of the Criminal Procedure Code, 1973.

धारा 138-देखें दण्ड प्रक्रिया संहिता, 1973की धारा एवं300 एवं 397।

266 499

Section 138 – See Sections 357, 421 and 431 of the Criminal Procedure Code, 1973

धारा 138 -देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 357, 421 एवं 431।

143* 293

Sections 138 and 141 – Cheque was drawn by the accused in individual capacity and not as director of the company – Liable under Section 138 even though the company had not been named in the notice or the complaint.

धाराएं 138 एवं 141 - अभियुक्त द्वारा चैक व्यक्तिगत हैसियत से लेख किया गया न कि कंपनी के डायरेक्टर के रूप में - कंपनी का नाम सूचना पत्र या परिवाद में न होने के बावजूद धारा 138 के अंतर्गत दायी होना पाया गया। 42 83

Sections 138 and 142 – Offence under Section 138 is person specific and exception to the concept of taking cognizance of the offence and not offender.

धाराएं 138 एवं 142 - धारा 138 के अंतर्गत अपराध व्यक्ति विशिष्ट है एवं इस सिद्धांत का अपवाद है कि संज्ञान अपराध का लिया जायेगा न कि अभियुक्त का। 191 (i) 363

Sections 138, 143 and 147 – Discharge of accused in matters relating to Section 138 of Negotiable Instruments Act under Section 258 of Cr.P.C.

धाराएं 138, 143 और 147 - परक्राम्य लिखत अधिनियम की धारा 138 के मामलों में अभियुक्त का धारा 258 दं.प्र.सं. के अधीन उन्मोचन। 240 455

Sections 138 and 147 – Levy of compounding cost – Prospective effect.

धाराएं 138 एवं 147 - शमन शुल्क का अधिरोपित किया जाना - भविष्यलक्षी प्रभाव। 43 84

Section 141 – Offence by Company – When cheque was bounced, accused Director played no role in activities of the company – Proceedings quashed.

धारा 141 -कम्पनी द्वारा अपराध - जब चेक अनादृत हुआ तक अभियुक्त डायरेक्टर/निदेशक के द्वारा कंपनी की गतिविधियों में कोई भूमिका नहीं निभाई - कार्यवाही अपास्त की गई। 144 293

PARTNERSHIP ACT, 1932

भागीदारी अधिनियम, 1932

Sections 32 and 42 (c) – Effect of death of partner – When results into dissolution of firm.

धाराएं 32 एवं 42 (ग) - भागीदार की मृत्यु का प्रभाव - कब फर्म का विघटन गठित करता है। 288 533

Section 69 – Effect of filing of suit by non-registered firm.

धारा 69 -अपंजीकृत फर्म के द्वारा वाद संस्थित किये जाने का प्रभाव। 145 295

Section 69 (2) – Partnership firm must be represented by atleast two qualified partners.

धारा 69 (2) - भागीदारी फर्म का कम से कम दो अर्हित भागीदारों द्वारा प्रतिनिधित्व होना चाहिये। 44 87

Section 69 (3) – See Order 7 Rule 11 of the Civil Procedure Code, 1908.

धारा 69 (3) -देखें व्यवहार प्रक्रिया संहिता, 1908 का आदेश 7 नियम 11। 259 495

PERSONAL LAWS

व्यक्तिगत विधि

Family Arrangements – See Sections 17 and 49 of the Registration Act, 1908.

कौटुम्बिक समझौता - देखें रजिस्ट्रेशन एक्ट, 1908 की धाराएं 17 एवं 49।

47 94

Hindu Marriages – “Doctrine of factum valet” does not validate the non-observance of essential ceremonies.

हिन्दू विवाह - “डॉक्टराइन आफ फेक्टम वेलेट” द्वारा आवश्यक समारोहों का अपालन विधिमान्य नहीं हो जाता है।

45 (i) 89

PRE-CONCEPTION AND PRE-NATAL DIAGNOSTIC TECHNIQUES (PROHIBITION OF SEX SELECTION) ACT, 1994

गर्भधारण पूर्व और प्रसव पूर्व निदान तकनीक (लिंग चयन का प्रतिषेध) अधिनियम, 1994

Sections 23, 25 and 28 – See Sections 482 and 200 of the Criminal Procedure Code, 1973.

धाराएं 23, 25 एवं 28 - देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 482 एवं 200।

15 29

– See Article 32 of the Constitution of India

-देखें भारतीय संविधान का अनुच्छेद 32

108 214

PRE-CONCEPTION AND PRE-NATAL DIAGNOSTIC TECHNIQUES (PROHIBITION OF SEX SELECTION) RULES, 1996

पूर्व गर्भाधान और प्रसव पूर्व निदान तकनीक नियम, 1996

See Article 32 of the Constitution of India

देखें भारतीय संविधान का अनुच्छेद 32

108 214

PREVENTION OF CORRUPTION ACT, 1988

भ्रष्टाचार निवारण अधिनियम, 1988

Sections 2 (c) (iii) and 2 (c) (ix) – Meaning and scope of the expression “aided” under Section 2(c)(iii).

धाराएं 2 (ग)(iii) एवं 2 (ग) (ix) - धारा 2(ग)(iii) के अंतर्गत सहायता पाने वाले का अर्थ एवं परिधि।

90 187

- Sections 4, 11, 13, 27 and 28 –** (i) Approach of Court in corruption cases.
(ii) Whether disclosure of income in income tax returns constitute the evidence of lawful income?
(iii) Burden of proof and benefit of doubt.
(iv) Interpretation of expression “satisfactorily account” – Burden of proving facts especially within knowledge.
(v) Applicability of Section 452 of Cr. P. C.
(vi) Burden of proof in benami transactions.

धाराएं 4, 11, 13, 27 एवं 28 - (i) भ्रष्टाचार के मामलों में न्यायालय का दृष्टिकोण।

(ii) क्या आयकर रिटर्न में आय का खुलासा विधिपूर्ण आय की साक्ष्य गठित करता है?

(iii) सबूत का भार एवं संदेह का लाभ।

(iv) अभिव्यक्ति “संतोषजनक खाता” का निर्वचन - विशेषतः ज्ञात तथ्य के बारे में सबूत का भार।

(v) दण्ड प्रक्रिया संहिता की धारा 452 की प्रयोज्यता।

(vi) बेनामी संव्यवहारों में सबूत का भार। 289 536

Section 13(1)(b) – (i) Inference of dishonest intention in matters relating to corruption.

(ii) Power to direct sentences to run concurrently.

(iii) Sentencing policy.

धारा 13 (1)(b) - (i) भ्रष्टाचार से संबंधित मामलों में बेईमानीपूर्ण आशय का निष्कर्ष।

(ii) दण्डादेशों का साथ-साथ भुगताये जाने का निदेश देने की शक्ति।

(iii) दण्ड नीति। 241 460

Section 13 (1)(d) – Criminal misconduct – Sub-clauses (i), (ii) and (iii) of Section 13 (1) (d) are independent, alternative and disjunctive.

धारा 13 (1)(घ)-आपराधिक कदाचार - धारा 13 (1)(घ) की उप धाराएं, (i), (ii) एवं (iii) आपस में स्वतंत्र, वैकल्पिक एवं वियोगी है। 178 (ii) 344

Section 13(1)(e) – Explanation of disproportionate assets.

धारा 13(1)(इ) - अनानुपातिक संपत्ति का स्पष्टीकरण। 242* 466

Sections 13 (1)(e) and 13(2) – Discharge of accused before the completion of further investigation is premature.

धाराएं 13 (1)(इ.) एवं 13 (2) -अतिरिक्त अनुसंधान के पूर्ण होने से पूर्व अभियुक्त का उन्मोचन समय पूर्व है। 192 366

PREVENTION OF FOOD ADULTERATION ACT, 1954

खाद्य अपमिश्रण निवारण अधिनियम, 1954

Section 2 (ix), Rule 32, 7(ii) r/w/s 16 (1) (a) (ii) – Period for taking cognizance under the PFA Act, 1954.

धारा 2(ix), नियम 32, 7 (ii) सहपठित धारा 16 (1) (क) (ii) -खाद्य अपमिश्रण अधिनियम, 1954 के अंतर्गत संज्ञान लिये जाने की अवधि। 91 188

Section 13 (2) – Mere use of word “pure” on packaged drinking water does not fall within the ambit of misbranding.

Administrative delay cannot mitigate the valuable right of accused to have a sample reanalyzed or retested.

धारा 13 (2) - मात्र “शुद्ध” शब्द का पैकेज्ड पेय जल पर उपयोग किया जाना मिथ्या छाप की परिधि में नहीं आता है।

प्रशासकीय विलंब अभियुक्त के नमूने के पुनः परीक्षण अथवा पुनः विश्लेषण के मूल्यवान अधिकार का न्यूनीकरण नहीं कर सकता है। 46 93

PREVENTION OF MONEY LAUNDERING ACT, 2002

धन शोधन निवारण अधिनियम, 2002

Sections 4, 19, 43 and 65 – (i) Offences under PMLA, are cognizable and non-bailable.

(ii) Procedure for investigation for offences under PMLA.

(iii) Court of Additional Session Judge, whether Special Court within the Act.

(iv) Validity of application for habeas corpus under the Act.

धाराएं 4, 19, 43 एवं 65 -(i) धन गोधन विवरण अधिनियम के अंतर्गत अपराध संज्ञेय व अजमानतीय हैं।

(ii) धन शोधन निवारण अधिनियम के अपराधों में अनुसंधान की प्रक्रिया।

(iii) क्या अधिनियम के अन्तर्गत अतिरिक्त सत्र न्यायाधीश का न्यायालय, विशेष न्यायालय हैं ?

(iv) अधिनियम के अंतर्गत बंदी प्रत्यक्षीकरण के आवेदन की वैधता। 146* 296

PREVENTION OF MONEY LAUNDERING RULES, 2005

धन शोधन निवारण नियम, 2005

Rule 3 – See Sections 4, 19, 43 and 65 of the Prevention of Money Laundering Act, 2002.

नियम 3 - देखें धन शोधन निवारण अधिनियम, 2002 की धाराएं 4, 19, 43 एवं 65।

146* 296

PROBATION OF OFFENDERS ACT, 1958

अपराधी परिवीक्षा अधिनियम, 1958

Section 4 – Applicability of Section 4 of the Probation of Offenders Act where minimum sentence has been prescribed.

धारा 4 -अपराधी परिवीक्षा अधिनियम की धारा 4 की प्रयोज्यता जहां कि न्यूनतम सजा का प्रावधान किया गया है।

92 190

PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012

यूनिक्स विजय/का सिक्युडका डी जे {क.क व्/कफु; ए] 2012

Sections 3, 5, 7, 9, 18 and 29 – Cognizance by Special Judge under POCSO Act.

धाराएं 3, 5, 7, 9, 18 एवं 29 - विशेष न्यायाधीश द्वारा पोक्सो अधिनियम के अधीन संज्ञान।

232* 435

Sections 4, 6 and 8 – See Section 439 of the Criminal Procedure Code, 1973.

धाराएं 4, 6 एवं 8 - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 439।

33 58

Sections 7 and 8 – See Sections 354 and 354A of the Indian Penal Code, 1860.

धाराएं 7 एवं 8 - देखें भारतीय दण्ड संहिता, 1860 की धाराएं 354 एवं 354क।

276 516

PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT, 2005

घरेलू हिंसा से महिलाओं का संरक्षण अधिनियम, 2005

Sections 3 and 12 – Whether denial of share in father's property by brother to his sister constitutes domestic violence ?

धाराएं 3 एवं 12 -क्या भाई द्वारा बहन को पिता की संपत्ति में अंश देने से इंकार घरेलू हिंसा की श्रेणी में आता है?

93* 193

Sections 12, 18, 22 and 3 Explanation I (iv) (a) – Acts of domestic violence committed prior to commencement of the Act, whether has a retrospective effect ?

धाराएं 12, 18, 22 एवं 3 स्पष्टीकरण I (iv) (क) - घरेलू हिंसा के कृत्य अधिनियम के प्रवृत्त होने के पूर्व कारित किये गये क्या भूतलक्षी प्रभाव होगा?

94* 193

Sections 17 and 19 – Pre-condition for residence order.

धाराएं 17 एवं 19 -निवास के आदेश हेतु पूर्ववर्ती शर्त।

193 367

Sections 19 (i) (b) and 27 – Residential orders in divorce petition.

धारा 19 (i)(ख) और 27 - विवाह विच्छेद की याचिका में आवासीय आदेश।

147 298

PUBLIC TRUSTS ACT, 1951 (M.P.)

लोक न्यास अधिनियम, 1951 (म.प्र.)

Section 2 – See Sections 2 (1), 3, 7, 15 (2) and (3) of the Civil Courts Act, 1958 (M.P.)

धारा 2 -देखें सिविल अदालत अधिनियम, 1958 की धाराएं 2 (1), 3, 7, 15 (2) एवं (3)।

95 194

REGISTRATION ACT, 1908

जम्मू एवं कश्मीर अधिनियम, 1908

Section 17 – (i) Requirement of registration of lease of agricultural holdings.

(ii) Requirement of personal cultivation for occupancy tenant.

धारा 17 - (i) कृषि खार्तों से संबंधित पट्टे के पंजीयन की आवश्यकता।

(ii) मौरूसी कृषक स्वयं खेती किये जाने की आवश्यकता। 290 556

Sections 17 and 49 – Family arrangements – When registration is compulsory ?

धाराएं 17 एवं 49 - कौटुम्बिक समझौता - कब पंजीकरण अनिवार्य है? 47 94

Section 49 – Admissibility of unregistered agreement to sale for collateral purpose.

धारा 49 - संपाश्विक उद्देश्य हेतु अपंजीकृत विक्रय के अनुबंध की ग्राह्यता। 194 368

RENT CONTROL & EVICTION :

किराया नियंत्रण एवं निष्कासन

See Section 11 (1) (h) of the Jammu and Kashmir Houses and Shop Rent Control Act, 1966.

देखें जम्मू एण्ड काश्मीर गृहों एवं दुकान किराया नियंत्रण अधिनियम, 1966 की धारा 11 (1) (ज)

148 300

Section 14 (1)(B) – Proof of sub-letting.

धारा 14 (1) (ख) -उप किरायेदारी का प्रमाण। 195 369

RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT ACT, 2013

भूमि अर्जन, पुनर्वासन और पुनर्ग्रहण में उचित प्रतिकर और पारदर्शिता का अधिकार अधिनियम, 2013

Section 24 – Whether the subsequent purchasers / assignees / power of attorney holders, etc., have locus standi to file a petition for a declaration of lapse of acquisition proceedings under Section 24(2) of the Act of 2013?

धारा 24 - क्या पश्चात्कर्ता क्रेता/समनुदेशिती/मुख्तयारनामा धारक इत्यादि को अधिनियम की धारा 24 (2) के अंतर्गत अधिग्रहण कार्यवाही के समाप्त हो जाने की घोषणा हेतु याचिका प्रस्तुत करने की हैसियत प्राप्त है?

96 196

SAMAJ KE KAMJOR VARGAON KE KRISHI BHUMI DHARAKON KA UDHAR DENE WALON KE BHUMI HADAPANE SAMBANDHI KUCHAKRON SE PARITRAN TATHA MUKTI ADHINIYAM, 1976 (M.P.)

समाज के कमजोर वर्गों के भूमि धारकों का उधार देने वालों के भूमि हड़पने संबंधी कुचक्रों से परित्रण तथा मुक्ति अधिनियम, (म.प्र.) 1976

Sections 2(f), 5 and 8 – Requirement of modes u/s 2(f) to prove prohibited transaction of loans.

धारा 2(च), 5 एवं 8 - ऋण के प्रतिनिषिद्ध संव्यवहार को साबित करने के लिए धारा 2(च) में वर्णित रीतियों की आवश्यकता।

243 466

SCHEDULED CASTES AND SCHEDULED TRIBES (PREVENTION OF ATROCITIES) ACT, 1989

अनुसूचित जाति एवं अनुसूचित जनजाति(अत्याचार निवारण) अधिनियम,1989

Sections 9 and 23 – Validity of investigation done by officer below the rank of DSP.

धाराएं 9 एवं 23 - डी.एस.पी. की पंक्ति से नीचे के अधिकारी द्वारा अनुसंधान की वैधता।

244 468

Section 14 – See Sections 193, 209, 323 and 465 of the Criminal Procedure Code, 1973.

धारा 14 -देखें दंड प्रक्रिया संहिता, 1973 की धाराएं 193, 209, 323 एवं 465।

196 371

Section 14-A – Amendment of Section 14-A of the Act – Prospective effect.

धारा 14-क - अधिनियम की धारा 14-क का संशोधन - भविष्यलक्षी प्रभाव।

48 95

Section 18 – See Section 438 of the Criminal Procedure Code, 1973.

धारा 18 -देखें दंड प्रक्रिया संहिता, 1973 की धारा 438।

197* 375

SCHEDULED CASTES AND SCHEDULED TRIBES (PREVENTION OF ATROCITIES) RULES, 1995

अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) नियम, 1995

Rule 7 – See Sections 9 and 23 of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989

नियम 7 - देखें अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989 की धाराएं 9 एवं 23।

244 468

SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002

Sections 13 and 34 – Civil suit challenging notice under Section 13 (2) and further proceedings – Section 34 bars jurisdiction of the civil courts.

धाराएं 13 एवं 14 - धारा 13 (2) के दिये गये सूचना पत्र एवं अन्य कार्यवाही को चुनौती देते हुये सिविल वाद

- धारा 34 सिविल न्यायालय के क्षेत्राधिकार को वर्जित करता है। 49 96

Section 34 – See Section 9 of the Civil Procedure Code, 1908.

धारा 34 -देखें सिविल प्रक्रिया संहिता, 1908 की धारा 9। 103 207

SERVICE LAW :

सेवा विधि:

– Whether pendency of criminal proceedings can be a ground to stay disciplinary proceeding?

- क्या आपराधिक कार्यवाहियों का लंबन अनुशासनात्मक कार्यवाही के स्थगन का आधार हो सकता है?

245 470

SPECIAL COURTS ACT, 2011 (M.P.)

विशेष न्यायालय अधिनियम, 2011 (म.प्र.)

Section 17 – Condonation in case of delay – Absence of express provisions – Relief.

धारा 17 - विलंब की दशा में क्षमा - अभिव्यक्त प्रावधान उपलब्ध नहीं - उपचार।

50* 98

SPECIFIC RELIEF ACT, 1963

विनिर्दिष्ट अनुतोष अधिनियम, 1963

Section 10 – See Section 58 (c) of the Transfer of Property Act, 1882

धारा 10 -देखें संपत्ति अंतरण अधिनियम, 1882 की धारा 58 (ग)। 149 301

Sections 14 and 41(e) – Jurisdiction of Civil Court to reinstate an employee in contract of personal service.

धाराएं 14 और 41(इ) - वैयक्तिक सेवा की संविदा में कर्मचारी को पुनर्स्थापित करने की सिविल न्यायालय की अधिकारिता। 246 473

Section 16 – See Section 53-A of the Transfer of Property Act, 1882.

धारा 16 -देखें सम्पत्ति अन्तरण अधिनियम, 1882 की धारा 53-क। 200 377

Sections 19(b) and 20 – Proper form of decree in suit for specific performance where property is sold to the subsequent purchaser.

धाराएं 19(ख) एवं 20 - विनिर्दिष्ट पालन के वाद में आज्ञापित का उचित प्रारूप जहाँ कि संपत्ति पश्चातवर्ती क्रेता को बेची जा चुकी है। 247 474

Section 28 – See Order 20 Rule 12 A of the Civil Procedure Code, 1908

धारा 28 - देखें सिविल प्रक्रिया संहिता, 1908 की आदेश 20 नियम 12 क। 97 198

Section 34 – Court cannot travel beyond pleadings to grant any relief.

धारा 34 - न्यायालय अनुतोष प्रदान करने के लिए अभिवचनों से परे नहीं जा सकता। 248 476

Section 34 – (i) Right of the bidder has to get contract concluded.

(ii) Valuation of suit for declaration and mandatory injunction for acceptance of the highest bid.

धारा 34 - (i) बोली लगाने वाले का अनुबंध पूर्ण कराने का अधिकार।

(ii) उच्चतम बोली स्वीकार किये जाने हेतु घोषणा एवं आज्ञापक व्यादेश हेतु वाद का मूल्यांकन। 98 199

Section 34 – (i) Suit by co-owner for declaration of share simplicitor.

(ii) Plea of ouster.

(iii) Proof of execution of will.

धारा 34 - (i) सह-स्वामी द्वारा मात्र अंश की घोषणा हेतु वाद।

(ii) बेदखली का अभिवाक।

(iii) वसीयत के निष्पादन का सबूत। 292 558

Section 34 – (i) Suit for declaration of legal character against legal representative.

(ii) Jurisdiction of Civil Court for declaration as to legal character of marriage.

धारा 34 - (i) विधिक हैसियत की घोषणा हेतु विधिक प्रतिनिधि के विरुद्ध वाद।

(ii) वैवाहिक हैसियत की विधिक घोषणा हेतु वाद में सिविल न्यायालय का क्षेत्राधिकार।

249 478

Section 34 – Suit for declaration of title without further relief for possession or injunction – Barred by proviso of Section 34 of Specific Relief Act.

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291 558

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